

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 617
IB-1083/PB/2019

IN THE MATTER OF:
Bank of India

...PETITIONER

Vs.

M/s. Prominent Metal Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IB Code, 2016

Order delivered on 14.03.2023
(Virtual Hearing)

Coram:
SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor
For the Liquidator

:
:Mr. Abhishek Anand, Adv.; Mr.
Karan Kohli, Adv.; Mr. Vaibhav
Mendiratta Adv.

For the Respondent/Corporate Debtor

:Mr. R.S.Suriya for Ramani &
Shankar, Counsel for 6th
Respondent, adv Mr. M.P Sahay,
Ms. Eccha Shukla, Ms.
Awanitika, Mr. Sachin Kharb,
advocates for respondent no 5

ORDER

Due to paucity of time, matter is now adjourned to **11.04.2023**.

Sd/-
(Court Officer)